

Darsi  
 Enniganur  
 Gadwal  
 Giddalur  
 Guntakal  
 Hindupur  
 Jadcherla  
 Jagtial  
 Kadiri  
 Kakinada  
 Kanareddy  
 Karimnagar  
 Kavali  
 Khammam  
 Kosri  
 Kothagudam  
 Kuppam  
 Marepally  
 Macherla  
 Madhira  
 Madnapalli  
 Mandassa  
 Mandassa  
 Markapur  
 Medak  
 Mehboobnagar  
 Nagar Karnul  
 Nalgonda  
 Narayanpet  
 Narsaraopet  
 Nellore  
 Nirmal  
 Nizamabad  
 Ongole  
 Pedanandipadu  
 Proddutur  
 Rajanpet  
 Ramagundam  
 Siddipet  
 Srikakulam  
 Tanblapally  
 Tandur  
 Tirupati  
 Tuni  
 Visakhapatnam  
 Wanaparthy  
 Warangal  
 Yellandu

**VLPT**

Chintapalli  
 Icchapuram  
 Paderu

Parwatipuram  
 Seetampeta  
 Sriselam

**Transpser**  
 Vijaywada

**Government Instructions to Prasar  
 Bharati Board**

2122. SHRI GHUFRAN AZAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "IB Ministry, Prasar Bharati lock horns" as reported in the Statesman dated 16th October, 1998;

(b) if so, whether the Prasar Bharati Board has been turning down Government's instructions to review allocations of the commissioned programmes;

(c) if so, the facts and details thereof; and

(d) the further corrective measures Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MUKHTAR NAQVI) : (a) Yes, Sir.

(b) All programme matters fall within the purview of Prasar Bharati and decisions in such cases including allocation of commissioned programmes are taken by them keeping in view the programme requirements of Doordarshan.

(c) and (d) Do not arise.

**Rule regarding audition of Artists in AIR**

2123. SHRI SURYABHAN PATIL VAHADANE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the DG, AIP has waived off the rule of appearing before the local and main audition for certain artists thereby allowing back door entry;

(b) if so, the names and streams of these artists during the last three years indicating reasons thereof;

(c) the number of back door cases pending Vigilance enquiry; and

(d) the details of the above cases which have